

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 10432 of 2015

[Arising out of Order-in-Appeal No. OIA-VAD-EXCUS-001-APP-625-14-15 dated 06.01.2015 passed by Commissioner Central Excise & ST, Vadodara]

Mahendra Patel Builders Pvt Limited

.... Appellant

101, Krishnadham Society, Opp. Matrimandir Society,
Iskon Temple Road, Gotri, , VADODARA, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Vadodara Respondent

1st Floor, Central Excise Building,
Race Course Circle,
Vadodara, Gujarat-390007

APPEARANCE :

None for the Appellant

Shri Dharmendra Kanjani, Superintendent (AR), for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/10151 / 2020

DATE OF HEARING/ DECISION : 21.01.2020

RAMESH NAIR :

The appellant have filed a request letter to withdraw this appeal as they opted for the "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**